

**Central Administrative Tribunal  
Ernakulam Bench**

OA No.306/2013  
OA No.881/2013  
OA No.908/2013  
OA No.894/2013  
OA No.1008/2013  
OA No.1104/2013  
OA/180/00010/2014  
**&**  
OA/180/00107/2014

Monday, the 6<sup>th</sup> February, 2017

**CORAM**

**HON'BLE MR.JUSTICE N.K.BALAKRISHNAN, JUDICIAL MEMBER  
HON'BLE Mrs. P.GOPINATH, ADMINISTRATIVE MEMBER**

**OA No.306/2013**

1. Paulose V.M., aged 52 years,  
S/o Mathai V.I.,  
TTA Vengoor Telephone Exchange,  
Vengoor. Residing at Veepanattu,  
Vengoor P.O.-683 546.
2. K.P. Prasanna Kumary, aged 50 years,  
W/o. N.S. Ramakrishnan,  
TTA Customer Service Centre, BSNL,  
Telephone Exchange, Kalady.  
Residing at Devi Nivas, Kanjoor P.O.- 683 575.
3. P. V. Abraham, aged 48 years,  
S/o P. P. Vareed,  
TTA O/o SDE, BSNL, Chengamandau.  
Residing at Poickadathu House, Poickattusser, Chengamanadu P. O.
4. Soly C Mathai, aged 52 years,  
W/o Roy Mathew K,  
TTA, Telephone Exchange, BSNL,  
Valayandirangara, O/o SDET, Perumbavoor.  
Residing at Kavathu House, Pulluvazhi P. O,  
Perumbavoor.



5. Dorris Fernandez, aged 52 years,  
D/o Antony Fernandez (Late),  
TTA Vypeen Telephone Exchange, BSNL.  
Residing at House No.X/834,  
Amaravathy S.S, Krishna Road,  
Fort Cochin.

## Applicants

(By Advocate: Mr.Nirmal V.Nair)

## Versus

1. The Bharath Sanchar Nigam Limited, represented by its Chairman & Managing Director, New Delhi-110001.
2. The Chief General Manager, Bharath Sanchar Nigam Limited, Trivandrum-695 023.
3. The Principal General Manager, BSNL, Ernakulam-682 016.
4. Accounts Officer, O/o the PGMT, BSNL, Ernakulam-682 016.

## Respondents

(By Advocate: Mr. George Kuruvilla)

OA No.881/2013

Mathew Zacharia, aged 59 years,  
S/o Zacharia V.M,  
JTO, O/o The DE Transmission Project,  
Thiruvananthapuram-695 011.  
Residing at Varikkatt House, Thuruthy P. O,  
Changanasserry, Kottayam-686 535.

### Applicant

(By Advocate: Mr.R.Sreeraj)

## Versus

1. The Bharath Sanchar Nigam Limited, represented by its Chairman & Managing Director, New Delhi-110 001.

2. The Chief General Manager,  
Bharath Sanchar Nigam Limited,  
Trivandrum-695 001.
3. Accounts Officer, O/o The General Manager,  
Transmission Project, BSNL,  
Thallakulam, Madurai-625 002.

Respondents

(By Advocate: Mr.George Kuruvilla)

**OA No.908/2013**

G.S. Manikanta Das, aged 49 years  
S/o R. Gopalan Nair,  
JTO, APAR Cell, O/o C.G.M.T,  
Doorsanchar Bhavan,  
Kerala Circle, PMG Junction,  
Thiruvananthapuram-695 033.  
Residing at Jaya Gopika, TC 10/146(2),  
Swathy Nagar Lane, Paippinmoodu,  
Peroorkada P. O, Trivandrum-695 005.

Applicant

(By Advocate: Mr.R.Sreeraj)

**Versus**

1. The Bharath Sanchar Nigam Limited,  
represented by its Chairman & Managing Director,  
New Delhi-110 001.
2. The Chief General Manager,  
Bharath Sanchar Nigam Limited,  
Trivandrum-695 001.
3. Accounts Officer,  
O/o The Chief General Manager  
Telecom, BSNL, Trivandrum-691 033.

Respondents

(By Advocate: Mr.George Kuruvilla)

**OA No.894/2013**

M. Rajendran Nair, aged 65 years,  
S/o Late P. Madhavan Nair,  
Retd. JTO (Offg), BSNL Kottiyam P. O,  
Kollam-691 571.  
Residing at Seeja Nivas,

Near Sithara Junction, Kottiyam P. O,  
Kollam-691 571.

Applicant

(By Advocate: Mr.R.Sreeraj)

**Versus**

1. The Bharath Sanchar Nigam Limited,  
represented by its Chairman & Managing Director,  
New Delhi-110 001.
2. The Chief General Manager,  
Bharath Sanchar Nigam Limited,  
Trivandrum-695 033.
3. The Principal General Manager,  
BSNL, Kollam-691 001.

Respondents

(By Advocate: Mr. George Kuruvilla)

**OA No.1008/2013**

U. Radhakrishnan, aged 63 years,  
S/o Narayanan,  
Rtd. JTO (Offg), BSNL,  
Telephone Exchange, Kadampazhipuram,  
Palakkad SSA.  
Residing at Durgalayam, Post-Mulanjoor,  
Via-Chunangad, Ottapalam-679 511.

Applicant

(By Advocate: Mr.R.Sreeraj)

**Versus**

1. The Bharath Sanchar Nigam Limited,  
represented by its Chairman & Managing Director,  
New Delhi-110 001.
2. The Chief General Manager,  
Bharath Sanchar Nigam Limited,  
Trivandrum-695 033.
3. The Principal General Manager,  
BSNL, Palakkad-678 014.

Respondents

(By Advocate: Mr. George Kuruvilla)



OA No.1104/2013

Paulin Medona M., age 54 years  
W/o John Antony  
JTO(R), RRC, Telecom Bhavan  
Medical College PO  
Thiruvananthapuram-695 011.  
Residing at Kallikattu House, Chavadimukku  
Pangapara P.O., Karyavattom  
Trivandrum-695 581.

### Applicant

(By Advocate: Mr.R.Sreeraj)

## Versus

1. The Bharath Sanchar Nigam Limited, represented by its Chairman & Managing Director, New Delhi-110 001.
2. The Chief General Manager, Bharath Sanchar Nigam Limited, Trivandrum-695 001.
3. Accounts Officer, O/o The Chief General Manager Telecom BSNL, Trivandrum-691 033.

## Respondents

(By Advocate: Mr. George Kuruvilla)

OA/180/00010/2014

Vijayalakshmi.C, aged 63 years,  
W/o Viswanathan.A (Late),  
Rtd. JTO (Officiating),  
Emp.No.6233030, OCB,  
MDF (Exchange), BSNL,  
Tirur-676 104,  
Residing at Chirakkadavath,  
'Sreelakshmi', Trikkandiyur P.O, Tirur,  
Malappuram District-676 104.

## Applicant

(By Advocate: Mr.R.Sreeraj)

## Versus

1. The Bharath Sanchar Nigam Limited,  
represented by its Chairman & Managing Director,

New Delhi-110 001.

2. The Chief General Manager,  
Bharath Sanchar Nigam Limited,  
Trivandrum-695 033.
3. The Principal General Manager,  
BSNL, Malappuram-676 519.

Respondents

(By Advocate: Mr. George Kuruvilla)

**OA/180/00107/2014**

1. Prabha Kumari P, aged 52 years  
W/o G. Rajan  
JTO (Regular) RRC, Medical College XGE,  
4<sup>th</sup> Floor, Telecom Bhavan, Trivandrum,  
Residing at Bhadradeepam-MRA-89,  
Mannadi Lane, Ambalamukku,  
Peroorkada P. O, Trivandrum-695 005.
2. Anandarajan K, aged 58 years,  
S/o Kesavan K (Late),  
JTO, Kerala Tecelcom Circle,  
Thiruvananthapuram,  
Residing at Aneesh Bhavan, Vendar P.O,  
Puthur, Kottarakara, Kollam-691 507.

Applicants

(By Advocate: Mr. R. Sreeraj)

**Versus**

1. The Bharath Sanchar Nigam Limited,  
represented by its Chairman & Managing Director,  
New Delhi-110 001.
2. The Chief General Manager,  
Bharath Sanchar Nigam Limited,  
Trivandrum-695 001.
3. Accounts Officer,  
O/o The Chief General Manager,  
Bharath Sanchar Nigam Limited,  
Trivandrum -695 001.

Respondents

(By Advocate: Mr. George Kuruvilla)



These 8 Original Applications having been heard together on 5/1/2017, the Tribunal delivered the following common order on 6/2/2017.

### ORDER

#### By P. Gopinath, Administrative Member

Applicants in the eight OAs are similarly placed. However, applicants in OA/180/00010/2014, OA/180/01008/2013 and OA 894/2013 are retired persons but were given revised pay scale w.e.f. 1/1/2007. (In all the OAs, the applicants have given an undertaking to the effect that any excess payment made as a result of incorrect fixation of pay will be refunded).

2. The applicants are regular JTOs, who prior to their regular appointment as JTO, were officiating as JTO while holding the regular post of TTAs. The applicants while working as TTAs appeared in the screening test for JTO selection. Since there were 7000 persons who qualified the screening test and no vacancies, the applicants were adjusted against direct recruitment JTO vacancy by diverting 500 vacancies from DR quota every year. The Punjab & Haryana High Court in CWP 5608/2007 dated 30/5/2008 ruled against the diversion of DR vacancies for the promotee applicants. All such persons promoted against DR vacancies were reverted but were protected by creation of supernumerary JTO posts.

3. BSNL brought about a revision of pay scale with effect from 1/1/2007 for the executive and the non executive category. Applicants were non-executives officiating in executive category. Applicants are challenging the contention of respondents that applicants who are non-executives and were officiating in the executive grade are not eligible to exercise option for

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fixation of pay with reference to their officiating pay. Applicants argue that if Annexure A1 is implemented, applicants having more length of service than officiating JTOs will suffer a reduction of pay.

4. Prayer of applicants is to direct the respondents to grant revised pay as per fitment formula in Annexure A4 and as amended in Annexure A12. The retired applicants are seeking retiral benefits including gratuity, commutation, leave encashment etc based on last pay drawn.

5. The respondents' argument in OA 881/2013 is that the applicants were in the substantive cadre of TTA, which is a non-executive cadre but working as officiating JTO from different dates. As on 1/1/2007, applicants were non-executive i.e., TTA officiating as JTO. While implementing the pay revision w.e.f. 1/1/2007, the pay ought to have been fixed with respect to the pay in the TTA cadre, as per the instructions and clarifications issued by the BSNL Corporate Office and in accordance with the pay revision ordered for the Non-Executives. Instead, the pay of all the applicants and similarly situated persons pay was erroneously fixed w.e.f 1/1/2007 with respect to the pay attached to the JTO post in which they were officiating, as per the pay revision ordered for the Executives. By the impugned pay fixation order, the attempt of the respondents is to rectify this mistake.

6. The facts leading to the issuance of Annexure A9 corrective order, which is the basis for Annexure A1 pay fixation, are cited by the respondents as follows:

The pay scale of the Executives in BSNL was revised w. e. f. 1/1/2007 as per 2<sup>nd</sup> PRC vide Annexure A4 order dated 5/3/2009 by the Corporate



Office (at that time pay revision orders for non-executives was not issued). In Annexure A4, the method of pay fixation and corresponding scales/stages for each pre-revised scale/ stage was also clearly given. But this was applicable in the case of Executives only. It had also been specifically instructed therein that, if any doubt arises in the implementation of any clause therein, the same shall be referred to BSNL Corporate Office with the comments of IFA, for a clarification. Instructions were also issued to the field units by the 2<sup>nd</sup> respondent's office through letter dated 11/3/2009 stating that "in respect of Non executives working in Executive posts on local officiating basis, further communication may be awaited". Vide Annexure A6 order dated 31/3/2009 against Query No.7, it was specifically clarified by BSNL Corporate office that the officials who are holding substantive grade of Non-executive, but working in the Executive grade on officiating basis and drawing the pay in the Executive grade, are to continue to draw the same pre-revised pay in the Non-executive grades, till the revision of pay of the Non-executives is finalized. The pay revision for the Non Executives was released on 7/5/2010 to be implemented w.e.f 1/1/2007. It was also confirmed by BSNL Corporate office vide its order dated 31/1/2011 directing that, for non-executives officiating in Executive grade, the benefit of fitment is to be allowed only with reference to the pay drawn in the substantive grade.

7. The pay of applicants who were in the substantive grade of TTAs as on 1/1/2007 but officiating as JTOs, should have been fixed only as per the provisions Pay Revision Order for Non-executives. Respondent argues that without awaiting for any clarifications from the Corporate office and before

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coming into operation of the Non Executive Pay Revision order, the Kerala Circle office issued an instruction vide its letter dated 16/3/2009 by way of a clarification, which they were not authorized to do so, and which in fact should not have been issued without receiving a clarification from BSNL Corporate Office, to fix the pay of the non-executive officiating in the executive grade, in the revised scale applicable to the higher post of JTO. This had been issued without any authorization. Kerala Circle had lost sight of the specific instructions issued in that regard by the BSNL Corporate Office vide Annexure R3 (a) and even did not attempt to withdraw or undo its Annexure R3(d) clarification dated 16-3-2009 when the BSNL Corporate Office clarifications on the matter were received. Kerala Circle, we note, had abrogated to itself the powers of interpretation of the BSNL Corporate Office orders. The consequence of such an act was that result of the same is that, different field units in Kerala Circle fixed the pay of the officiating JTOs who were officiating as on 1/1/2007 like that of the Applicants, on the strength of the Annexure R3 (d) erroneous clarification and persons like the applicant continued to draw the revised executives' pay scales of JTOs from 1/1/2007, which was an erroneous fixation. Pay in revised JTO scale should have been fixed with reference to revised pay in TTA scale. The respondent provides details of the erroneous fixation done as per the clarification dated 16.3.2009 and the correct fixation that ought to have been done as per BSNL Corporate Office guidelines as below:-

**Correct pay fixation for Non executives officiating as Executives based on BSNL corporate office orders dated 31/3/2009, 7/5/2010 and 31/1/2011 (Annexure A6, R3 (b) & R3 (c) in the case of a particular official which is illustrative of the erroneous**



**fixation.**

Scale of Pay as on 1-1-2007 in the substantive cadre of TTA - 7100-200-10100 (pre-revised)

Corresponding Pay Scale as per 2<sup>nd</sup> PRC recommendation - 13600-25420 (This is NE-9 scale)

Basic pay in the Pre-revised Scale of substantive cadre on 1-1-2007 – 8100/-

From the scale wise table as per the fitment method of 2<sup>nd</sup> PRC given in Annexure-R3(b), corresponding pay in the revised stage is – 17780/-

On giving officiating promotion as JTO 3% increment is to be given. 3% of 17780 is 533.40. Rounding off to Rs.540/- i.e., an amount of Rs. 540 is to be added .Then basic pay will become Rs. 18320/-.

**Pay fixation done based on the Annexure R3 (d) erroneous order issued by Kerala Circle office in the case of the same official.**

Scale of Pay of JTO as on 1/1/2007 9850-250-14600 (pre-revised)

Corresponding Pay Scale as per 2<sup>nd</sup> PRC recommendation -16400-40500.  
(This is EA scale)

Basic pay in JTO cadre in the pre-revised scale on 1/1/2007 – 10100/-

From the scale wise table as per the fitment method of 2<sup>nd</sup> PRC given in Annexure A4, corresponding pay in the revised stage is - 22170/-.

That is, instead of fixing at Rs. 18,320/-, the pay is fixed on Rs.22170/-. There is an increase of Rs. 3850/- This is an error.

**8.** Some of the officiating JTOs on being promoted to the cadre of JTO on regular basis, started getting less pay than the TTAs officiating as JTOs. This huge difference in the pay of two sets of JTOs, i.e., TTAs officiating as JTOs and the regular JTOs, was brought to the notice of the administration by the individual regular JTOs and service Unions alike claiming parity in pay.

Taking cognizance of the above said erroneous fixation, the Chief General Manager Kerala Circle. took a decision to initiate corrective action. A three member high level committee was constituted to look into the irregularities in the pay fixation of TTAs officiating as JTOs. Accordingly the said



Committee submitted a report dated 5-7-2012 with the finding that, the pay in the case of the TTAs officiating as JTOs was erroneously fixed by issuing the Annexure R3(d) clarification dated 16-3-2009, without any authority. The Committee also found fault with the Kerala Circle Administration for not initiating corrective action even after the receipt of the clarification dated 31-3-2009 from BSNL Corporate Office. Following this, Annexure-A9 fresh order dated 11/10/2012 was issued by the 2<sup>nd</sup> respondent in supersession of all its earlier instructions in this regard, making it clear that, for TTAs officiating as JTOs as on 1/1/2007, the benefit of fitment is to be allowed w.e.f 1/1/2007 as per the pay revision order of the Non-executive cadre, only with reference to the pay drawn in the substantive grade of TTA. It was further ordered to recover the over payments made to the concerned officials by virtue of the erroneous fixation done as afore-stated. The matter of said wrong fixation of pay was also referred to the Kerala Circle Vigilance for conducting a detailed investigation and fixing responsibility on the individual officers involved in taking a decision without authority.

9. Annexure A6 order dated 31/3/2009 which states that that, "*the officials who are holding substantive grade of Non-executive, but working in the Executive grade on officiating basis and drawing the pay in the Executive grade, are to continue to draw the same pre-revised pay in the Non-executive grades, till the revision of pay of the Non-executives comes*" was challenged before this Tribunal in OA 619/09 and connected case, resulting in Annexure A7 order of this Tribunal. It is submitted that on a reading of Annexure A7 order, it is seen that the Tribunal closed the OA 619/09 and connected cases,



on the basis of a submission made by the counsel for the parties that a settlement had been arrived between them. Respondent submits that the said clarification at Annexure A6 was not in fact withdrawn or recalled by the BSNL. It is submitted that the so called submission made in the above case by the then counsel for the respondents was in fact an incorrect submission, made on the basis of a wrong instruction given by some office of the BSNL which did not have any authority to give such an instruction. It is also not so far revealed/known under what circumstances and based on what material such instruction was passed on to the counsel stating the withdrawal of Clause 7 of Annexure A6. Further Annexure A7 order of this Tribunal was also not brought to the notice of the respondents at any point of time. This is further clear from the BSNL Corporate office's subsequent order dated 31/1/2011 which states that, for Non executives officiating in Executive grade, the benefit of fitment is to be allowed only with reference to the pay drawn in the substantive grade. It is submitted that, the circumstances leading to the submission made before this Tribunal in OA 619/09 resulting in Annexure A7 order and also its suppression till the year 2012 is also under investigation by the Vigilance Cell.

**10.** The specific case of the respondents is that there was no withdrawal of Clause 7 of Annexure A6 and that the submission to that extent made before the Tribunal from the side of the respondent BSNL while rendering Annexure A7 judgment was an incorrect submission. It is also the case of the respondents that Annexure A7 judgment was not brought to the knowledge of the respondents 1 and 2 till OA 1022/12 was filed. The Vigilance enquiry is

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complete and it has been found that there is no records to show that Clause 7 of Annexure A6 has been withdrawn and that Annexure A7 judgment was also suppressed from the 2<sup>nd</sup> respondent. The respondent argues that Annexure A7 judgment is required to be reviewed and all actions taken pursuant to Annexure A7 needs to be corrected as the pay fixation now being enjoyed by the persons like the applicants in the OA before us is in violation of the basic rules of pay fixation and it is Annexure R3 (b) which would in fact apply in the case of the applicants during the Officiating period.

11. Applicants have given an undertaking: "*I hereby undertake that any excess payment that may be found to have been made as a result of incorrect fixation of pay or any excess payment detected in the light of discrepancies noticed subsequently will be refunded by me to the BSNL either by adjustment against future payments due to me or otherwise.*" The basic issue in all these cases is as to how the pay of a non-executive (TTA) officiating in an executive post (JTO) be fixed on implementation of the orders of pay revision. According to the applicants, on the effective date of implementation of the orders of pay revision (1.1.2007), they were officiating in the pre-revised executive scale of pay (JTO scale) with the benefit of FR 22 (1) (a)(i) fixation and all that ought to have been done was to just fix the pay in the revised executive scale of pay corresponding to the pre revised pay. But the respondents contend that revision of scales of pay of executives came first and revision of scales of pay of non executives was released only later and in the circumstances, the non executives officiating in the executive scales of pay ought to have remained in the pre revised scales of pay till the

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orders of revision of the scales of pay of the non executives was released. By connivance, the non executives were allowed revision of pay based on the pre-revised scales of pay of the executives. On realizing the mistake, corrective measures were taken re-fixing the revised pay in the executive scale, based on the scale of revised pay in the non executive post.

12. Respondents would contend that FR 22 (1) (a) (i) fixation has nothing to do with the impugned action. The case of applicants is one of revision of pay, not fixation under FR 22 (1) (a) (i) and they have no intention to deny FR 22 (1) (a) (i) fixation, unless and until, the Hon'ble High Court decides so in the pending matter.

13. Regarding recovery, applicants say they are either Group-C officiating as Group-B or already retired or on the verge of retirement. A sample copy of undertaking given by one of the applicants was produced before the Bench. as on 1.1.2007. So the so called mistake in revision of pay was for the period between 1.1.2007 and their regular appointment. Applicant in OA 881/2013 and the 2nd applicant in OA 107/2014 were on the verge of retirement when the respective OAs were filed (59 and 58 respectively). The others are still in service.

14. Applicants in OA 1008/2013 and OA 10/2014 were already retired when the OAs were filed. It appears that the pay revision was implemented in their case after their retirement. There is no incorrect fixation according to the respondents and hence no proposed recovery. They want re-fixation on revision of pay by giving the benefit of officiating pay and not pay in the substantive cadre. OA 894/2013 also pertains to a retired employee. But in

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his case, there was recovery.

15. Challenging the recovery, learned counsel for the applicants relies on the Supreme Court's decision in *State of Punjab & Others Vs. Rafiq Masih 2015 (4) SCC 334*, where it was held that it is not possible to postulate all situations of hardship where payments have mistakenly been made by an employer. But it was stated that in the following situations, recovery by the employer would be impermissible in law:

- (i) Recovery from employees belonging to Class-III and Class-IV service (or Group-C and Group-D service).
- (ii) Recovery from retired employees, or employees who are due to retire within one year, of the order of recovery.
- (iii) Recovery from employees, when the excess payment has been made for a period in excess of five years, before the order of recovery is issued.
- (iv) Recovery in cases where an employee has wrongfully been required to discharge duties of a higher post, and has been paid accordingly, even though he should have rightfully been required to work against an inferior post.
- (v) In any other case, where the Court arrives at the conclusion, that recovery if made from the employee, would be iniquitous or harsh or arbitrary to such an extent, as would far outweigh the equitable balance of the employer's right to recover.

16. Opposing the claim, the learned counsel for the respondents would submit that the applicants had given undertakings to refund if any excess payment was made and that if such an undertaking was given, Clause 2 of the judgment in *Rafiq Masih* would have no application. It is also pointed out that the applicants are Group-B officers and on that ground also the Apex Court's judgment in *Rafiq Masih* has no application. We are not certain whether all the applicants or who all are the applicants who had given

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undertaking to refund if any excess payment was made. Similarly, if the applicants belong to Group-B, then Clause (i) of the 5 instances noted in **Rafiq Masih** will have no application. Considering the plea of recovery put forward by such applicants where they had already given undertaking to repay the amount, it was held by the Supreme Court in a recent decision in **High Court of Punjab & Haryana & others Vs. Jagdev Singh 2016 (3) SLJ 88** as follows:

*"11. The principle enunciated in proposition (ii) above cannot apply to a situation such as in the present case. In the present case, the officer to whom the payment was made in the first instance was clearly placed on notice that any payment found to have been made in excess would be required to be refunded. The officer furnished an undertaking while opting for the revised pay scale. He is bound by the undertaking.*

*12. For these reasons, the judgment of the High Court which set aside the action for recovery is unsustainable. However, we are of the view that the recovery should be made in reasonable installments. We direct that the recovery be made in equated monthly installments spread over a period of two years."*

17. According to the respondents, an undertaking was specifically furnished by each of the applicants at the time when his pay was initially revised accepting that any payment found to have been made in excess would be liable to be adjusted or refunded. Thus the applicants were clearly on notice of the fact that future re-fixation or revision may warrant an adjustment of the excess payment, if any made. This is exactly what has been said by the Hon'ble Supreme Court in Jagdev Singh case cited supra. Therefore, the objection against the recovery put forward by the applicants would also depend upon the undertaking/affidavit if any already furnished by the applicants.

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18. In view of the law laid down by the Supreme Court in the subsequent decision cited supra, if the applicants had given undertaking, then they have to refund the amount.

19. Thus, the OAs are disposed of by holding that the re-fixation of the pay shall be done only in tune with the directions issued by this Tribunal in RA 30/2015 in OA 1022/2012 and other cases decided on 22.8.2016. The recovery of the excess amount would be subject to what has been stated above.

(P. Gopinath)  
Administrative Member

aa.

(N.K.Balakrishnan)  
Judicial Member